

**Item No. 2**  
**CBI Case No. 412/2019**  
**CBI Vs. Chanchal Ghosh Etc**

**08.09.2020.**

**Present:-** Sh. Neetu Singh, Ld. PP for CBI.  
Sh. Nirmal Mittal, Ld. Counsel for A-1 Chanchal Ghosh  
& A2 M/s Unitrack Logistics Pvt. Ltd.  
Sh. Amarendra Choubey, Ld. Counsel for A-4 S.C.  
Rout  
Sh. Akhand Pratap Singh, Ld. Counsel for A-6 Pavan  
Arya.  
Sh. Krishan Kumar Nadar, Ld. Counsel for A-7 P.  
Shivram Bhat.  
Sh. S. Chakraborty, Ld. Counsel for A-5 Ajay Kumar  
Jena.  
None for A-3.  
(Proceedings qua A-8 & A-9 remain stayed in view  
of the order dt. 17.02.2020 passed by the Hon'ble  
High Court in CrI. M.C. No. 883/2020).

Hearing was conducted today through Video Conferencing on  
Cisco Webex Meeting Platform facilitated by Ahlmad of the Court.

Order is not ready in this case today. Therefore, list for  
pronouncement of order on the point of charge on 11.09.2020.

The Ahlmad is directed to send the copy of the order to the  
Computer Incharge, RADC, New Delhi who shall upload it on the official  
website of Delhi District Courts at the earliest.



**(VIRENDER BHAT)**  
**SPL. JUDGE (PC ACT): CBI-15**  
**ROUSE AVENUE DISTRICT COURT**  
**NEW DELHI/08.09.2020**

**Item No. 1**

**CBI Case No. 404/2019**

**CBI Vs. Sahib Singh Etc (Durga Agencies)**

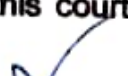
**08.09.2020.**

**Present:- Sh. Neetu Singh, Ld. PP for CBI.  
Proceedings against A-4 Ajant Kumar have already abated due to his death vide order dt. 10.02.2020.  
None for accused Sahib Singh and Angad Pal Singh.  
Sh. Ayush Jindal and Sh. Vansh Chawla, Ld. Counsels for A-5 & A-6.  
Sh. Amrendra Choubey, Ld. Counsel for A-3 S.C. Rout.  
Sh. Siddharth Satija and Ms. Sowjanya Shankaran, Ld. Counsel for A-7 alongwith A-7 in person.  
Sh. Krishan Kumar Nadar, Ld. Counsel for A-8.  
Sh. Ashish Ratra, Ld. Counsel for A-10 Ashish Puri.  
A-9 has not been summoned in this case.**

Hearing was conducted today through Video Conferencing on Cisco Webex Meeting Platform facilitated by Ahlmad of the Court.

An application has been filed on behalf of CBI stating therein that the proclamation U/s 82 Cr PC issued by this court earlier against accused Sahib Singh & Angad Pal Singh has got misplaced in the office and is not traceable for which reason the same has remained to be executed. Prayer is made for issuance fresh proclamation U/s 82 Cr. PC against these two accused persons.

In view of the averments made in the application, it is directed that fresh proclamation u/s 82 Cr PC be issued against both these accused namely Sahib Singh and Angad Pal Singh. The IO shall collect the proclamation from the Ahlmad of this court and file a report on or before the next date of hearing.



Ld. PP seeks further time for filing reply to the two applications U/s 207 Cr PC filed on behalf of A-7. Reply be filed on or before the next date of hearing positively with advance copy to the Ld. Counsel for A-7. It may also be noted here that an application U/s 207 Cr PC filed earlier on behalf of A-5 & A-6 is also pending disposal.

List for arguments on all the aforesaid three applications U/s 207 Cr PC on 14.09.2020.

The Ahlmad is directed to send the copy of the order to the Computer Incharge, RADDC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.



**(VIRENDER BHAT)**  
**SPL. JUDGE (PC ACT): CBI-15**  
**ROUSE AVENUE DISTRICT COURT**  
**NEW DELHI/08.09.2020**

**CBI VS. RAJESH MAROO**

**08.09.2020.**

**Fresh appeal received on assignment from the office of Ld. District & Sessions Judge, Rouse Avenue District Court, New Delhi. It be checked & registered.**

**Present:- Sh. Neetu Singh, Ld. PP for CBI.  
None for the respondent/accused.**

Hearing was conducted today through Video Conferencing on Cisco Webex Meeting Platform facilitated by Ahlmad of the Court.

At the request of Ld. PP, put up for consideration on 11.09.2020.

The Ahlmad is directed to send the copy of the order to the Computer Incharge, RADC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.



**(VIRENDER BHAT)  
SPL. JUDGE (PC ACT): CBI-16  
ROUSE AVENUE DISTRICT COURT  
NEW DELHI/08.09.2020**

**FIR No. RC-DAI-2020-A-0025 Dt. 25.08.2020**  
**PS ACB/CBI/New Delhi**  
**Bail Matter No. 12/2020**  
**Baljeet Kaur Vs. CBI**

**08.09.2020.**

**Present:- Sh. Anurag Jain, Ld. Counsel for applicant/accused.**  
**Sh. Neetu Singh, Ld. PP for CBI alongwith IO Insp. Rajesh Kumar Chouhan.**

Hearing was conducted today through Video Conferencing on Cisco Webex Meeting Platform facilitated by Ahlmad of the Court.

Reply to the bail application has been received on behalf of CBI.

Arguments heard on the bail application.

It is submitted by Ld. Counsel for the applicant/accused that the applicant is a 61 years old lady and has been falsely implicated in this case. He pointed out that the applicant is not a government employee and nothing incriminating has been recovered from her or at her instance by the CBI. He further submits that the applicant has been in custody since 25.08.2020 and is not required to be kept in custody any further for the reason that investigation qua her has already been completed. The Ld. Counsel also submitted that the applicant has to look after her aged husband as well as her daughter who has separated from her husband and is living with the applicant. He submitted that the applicant would comply with all the terms and conditions which may be put by this Court.

The bail application is vehemently opposed by Ld. PP. He submits that the applicant is involved in a serious offence U/s 7-A of the Prevention of Corruption Act, 1988 and had been apprehended/arrested on 25.08.2020 while demanding and accepting illegal gratification from the complainant. The Ld. PP further argued that the applicant being a private person, there is every likelihood that she may either intimidate the prosecution

witnesses in this case or abscond from the course of justice. He prayed for dismissal of the bail application.

The applicant/accused is a lady of around 61 years of age. There is no history of her past criminal background in the reply filed by the CBI. She has already been in custody for the last about 15 days. No material has been brought on record by the CBI in support of its apprehension that the applicant is likely to abscond or to intimidate the prosecution witnesses.

In view of the above noted facts and circumstances, this court is of the opinion that the applicant is entitled to be released on bail. Therefore, the bail application is allowed. It is directed that the applicant/accused Baljeet Kaur be released forthwith, subject to furnishing personal bond in sum of Rs. 25,000/- alongwith one surety in the like amount. The applicant shall not approach or intimidate any prosecution witness. She shall also not leave India without seeking permission of this court. She shall cooperate with the Investigating Officer, in case her presence is sought by him for further investigation on any aspect of this case.

The Ahlmad is directed to send the copy of the order to Sh. Vivek, PA to Ld. District & Sessions Judge, RADC, N.D as well as to the Computer Incharge, RADC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.

  
(VIRENDER BHAT)

SPL. JUDGE (PC ACT): CBI-15  
ROUSE AVENUE DISTRICT COURT  
NEW DELHI/08.09.2020

**At 1:10 PM**

Personal Bond/Bail Bond has been received from the Ld. Counsel for the applicant through E-mail on the Email ID of this court. Upon receipt of the same, the matter was again taken up through Video Conferencing on Cisco Webex Meeting Platform facilitated by the Ahlmad of the Court.

Ms. Mahima Batra, who is the daughter of the applicant, has stood surety for her. She has joined the hearing through Video Conferencing and is identified by the Ld. Counsel for the applicant. She has submitted her Aadhar Card as the proof of her identity and residence. She has also submitted the Registration Certificate of her Hyundai Car in support of her financial soundness.

The bail bond is hereby accepted.

The Ld. Counsel for the applicant shall submit in the court the original personal bond/bail bond alongwith copy of Aadhar Card of the surety and the copy of the Registration Certificate of the vehicle of the surety within three days from today.

The Ahlmad is directed to transmit today's order to the Superintendent Central Jail Tihar through E-mail on his official Email ID, who shall release the applicant/accused Baljeet Kaur, W/o Gajinder Pal Singh Batra, R/o H. No. A-22, 2<sup>nd</sup> Floor, Near Clock Tower, Hari Nagar, New Delhi-110064 forthwith, if not required to be detained in any other case. This order itself shall be treated as release warrant and the jail authority shall not insist for separate release warrant in the present case.



**(VIRENDER BHAT)**  
**SPL. JUDGE (PC ACT): CBI-15**  
**ROUSE AVENUE DISTRICT COURT**  
**NEW DELHI/08.09.2020**

**FIR No. RC-DAI-2020-A-0025 Dt. 25.08.2020**  
**PS ACB/CBI/New Delhi**  
**Bail Matter No. 12/2020**  
**Baljeet Kaur Vs. CBI**

**08.09.2020.**

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**Sh. Neetu Singh, Ld. PP for CBI alongwith IO Insp. Rajesh Kumar Chouhan.**

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Reply to the bail application has been received on behalf of CBI.

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**ROUSE AVENUE DISTRICT COURT**  
**NEW DELHI/08.09.2020**